

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.34785/2014

(Arising out of impugned final judgment and order dated 16/01/2014 in WPC No. 62091/2013 passed by the High Court of Judicature at Allahabad)

M/S. GAIL INDIA LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(Office report on default)

Date : 02/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
[IN CHAMBERS]

For Petitioner(s) Mr. Abhishek Sharma, Adv.

For Respondent(s) Mr. Vinay Garg, Adv.
 Mr. Upendra Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to learned counsel for the petitioner to take fresh steps for the service of fresh show cause notice on unserved respondent Nos.3 & 4.

(RASHMI DHYANI)
SR.P.A.

(RAJINDER KAUR)
COURT MASTER